

**अध्यक्ष महोदय :** पिछले साल श्री बनर्जी ने रूल 377 के मातहत एक मामला उठाया था। लेकिन अब मेम्बरों ने ग्राहिस्ता ग्राहिस्ता इस को राइट ही बना लिया है। अब मैं इस की इजाजत नहीं दूंगा। जहाँ तक रेलवे स्ट्राइक का सम्बन्ध है, मैं रेलवे मिनिस्टर का कहूँगा।

विजिनेस एडवाइजरी कमेटी में, श्री इस हाउस में, जो फॉर्मला किथा जाता है, उस का क्या फायदा है, अगर मेम्बर साहबान उस पर स्टिक नहीं करते हैं? विजिनेस एडवाइजरी कमेटी में कुछ बात होती है और यहाँ दूसरी बात की जाती है। ऐसा नहीं होना चाहिये कि मेम्बर साहबान किसी बात पर भी स्टिक न करें। हाउस में जो फॉर्मला हों, उन पर चलना चाहिये।

श्री मधु निमये : अध्यक्ष महोदय, क्या सबमिशन करने के बारे में श्री विजिनेस एडवाइजरी कमेटी में फॉर्मला होगा?

अध्यक्ष महोदय : यह सबमिशन की बात नहीं है। यह फॉर्मला हुआ था कि हम सीधे फ्रिक्व प्लान के एप्रोच पर डिमिशन शुरू कर देंगे।

**SHRI DINEN BHATTACHARYYA (Serampore):** I am a Member of the Business Advisory Committee. You always advise us that the BAC is to fix up the time only and they cannot go into the merits. So, how can we determine?

**SHRI S. A. SHAMIM (Srinagar):** Sir, you should find some time for a discussion on the recent Indo-Pak Agreement.

**MR. SPEAKER:** Prof. D. P. Chattopadhyaya.

(Interruptions)

**MR. SPEAKER.** Mr Bosu, I am not allowing anything now I have called Prof. Chattopadhyaya.

(Interruptions)

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12.05 hrs.

PAPER LAID ON THE TABLE

DOCUMENT ENTITLED "U.K.'s ASSOCIATION" TO EEC & INDIA'S TRADE

**THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA):** I beg to lay on the Table a copy of the document entitled "U.K.'s accession to EEC and India's trade" (Hindi and English versions). [Placed in Library See No. LT-5570/73].

**REPORT OF COMPTROLLER & AUDITOR GENERAL FOR 1973 UNDER THE CONSTITUTION, CENTRAL EXCISE (8TH AUDIT.) RULES, 1973, NOTIFICATIONS UNDER CENTRAL EXCISE RULES, 1944 AND STATEMENT CORRECTING ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH):** I beg to lay on the Table—

- (1) A copy of the Report of the Comptroller and Auditor General of India for the year 1973—Union Government (Commercial), Part I—Introduction, under article 151 (1) of the Constitution. [Placed in Library. See No. LT-5571/73].
- (2) A copy of the Central Excise (Eighth Amendment) Rules, 1973 (Hindi and English versions) published in Notification No. G.S.R. 846 in Gazette of India dated the 11th August, 1973, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-5572/73].
- (3) A copy of Notification No. G.S.R. 394(E) (Hindi and English versions) published in Gazette of India dated the 16th August, 1973, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library. See No. LT-5573/73].

[Shri K. R. Ganesh]

(4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 847 published in Gazette of India dated the 11th August, 1973 together with an explanatory memorandum.
- (ii) G.S.R. 848 published in Gazette of India dated the 11th August, 1973 together with an explanatory memorandum.
- (iii) G.S.R. 850 published in Gazette of India dated the 11th August, 1973 together with an explanatory memorandum.
- (iv) G.S.R. 851 published in Gazette of India dated the 11th August, 1973 together with an explanatory memorandum.
- (v) G.S.R. 852 published in Gazette of India dated the 11th August, 1973 together with an explanatory memorandum. [Placed in Library See No. LT-3574/73].

(5) Two statements (i) correcting the answer given on the 2nd March, 1973 to Unstarred Question No. 1972 by Shri M. S. Purty regarding exemption to foreign technicians from payment of income tax, and (ii) giving reasons for delay in correcting the answer. [Placed in Library. See No. LT-5575/73].

ACCOUNTS OF TEXTILES COMMITTEE FOR 1971-72 AND TEXTILE MACHINERY (PRODUCTION & DISTRIBUTION CONTROL (AMDT.) ORDER, 1973.

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table—

(1) A copy of the Certified Accounts (Hindi and English versions) of the Textiles Committee for the year 1971-72 and the Audit Report thereon, under sub-section

(4) of section 13 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-5576/73].

(2) A copy of the Textile Machinery (Production and Distribution) Control (Amendment) Order, 1973 (Hindi and English versions) published in Notification No. S.O. 1184 in Gazette of India dated the 28th April, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5577/73].

NOTIFICATIONS UNDER ORISSA MOTOR VEHICLES (TAXATION OF PASSENGERS) ACT, 1969 AND MOTOR VEHICLES ACT, 1939.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI M B RANA): I beg to lay on the Table—

- (1) (i) A copy of Orissa Notification S.R.O. No. 695/73 published in Orissa Gazette dated the 2nd August, 1973 making certain amendment to the Orissa Motor Vehicles (Taxation of Passengers) Rules, 1969, under sub-section (3) of section 23 of the Orissa Motor Vehicles (Taxation of Passengers) Act, 1969, read with clause (c) (iv) of the Proclamation dated the 3rd March, 1973 issued by the President in relation to the State of Orissa.
- (ii) A statement (Hindi and English versions) explaining the reasons for not laying the Hindi version of the above Notification. [Placed in Library. See No. LT-5578/73].

(2) (a) A copy each of the following Notifications making certain amendments to the Andhra Pradesh Motor Vehicles Rules, 1964, under sub-section (3) of section 183 of the Motor Vehicles Act, 1939, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973, issued by the President in relation to the State of Andhra Pradesh: